

IN THE HIGH COURT OF JHARKHAND AT RANCHI**W.P.(S) No.930 of 2018**

Dilip Kumar

..... Petitioner

Versus

The State of Jharkhand & Ors.

..... Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Onkar Nath Tiwary, Advocate

For the Respondent-State : Mr. Piyush Chitresh, A.C. to A.G.

11/Dated: 09/07/2020

Heard, Mr. Onkar Nath Tiwary, learned counsel for the petitioner and Mr. Piyush Chitresh, learned counsel for the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for the petitioner submits that he has received copy of counter-affidavit and needs to file rejoinder.

Post the matter on 06.10.2020.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/